GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UNSTARRED QUESTION NO.4532

TO BE ANSWERED ON THE 12th August, 2016/ Shravana 21, 1938 (SAKA)

Private Sector Banks

QUESTION

4532. SHRI P. KUMAR:

Will the Minister of FINANCE be pleased to state:

- (a) the number of banks working in the private sector in the country along with the contribution of these banks in the various ambitious projects of the country;
- (b) whether the banks in the private sector are helping in disbursing loans to the Scheduled Castes, Scheduled Tribes, educated unemployed persons and persons with disabilities;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

The Minister of State in the Ministry of Finance (SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): Reserve Bank of India (RBI) has informed that there are 25 banks functioning in the private sector. The management of loan sanctioning / recovery activity, in a bank is essentially an internal management function and each bank's Board is authorized to frame suitable policies. Accordingly, the sanctioning loans for various projects are decided by individual banks as per their Board approved policy. RBI under its Priority Sector Lending Guidelines has fixed a target of advances to Weaker Sections which includes Scheduled Castes (SCs) and Scheduled Tribes (STs) for all Scheduled Commercial Banks (SCBs). RBI Master Circular on Credit Facilities to SCs and STs has directed banks to take a number of measures to step up their advances to SCs / STs. RBI has informed that the total accounts and amount disbursed to SCs and STs as on June 30, 2016 (as reported by Private Sector Banks in Priority Sector Lending Statement) are 2557632 and Rs. 956391.28 lakhs respectively.
